

**COMMITTEE  
ON  
GOVERNMENT ASSURANCES  
(1975-76)**

(FIFTH LOK SABHA)

**TWELFTH REPORT**



सत्यमेव जयते

**LOK SABHA SECRETARIAT  
NEW DELHI**

*October, 1975/Asvina, 1897 (Saka)*

372

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## CONTENTS

	PAGE
COMPOSITION OF THE COMMITTEE . . . . .	(ii)
I. Introduction . . . . .	1
II. Sittings of the Committee . . . . .	1
III. Requests from the Department of Parliamentary Affairs for dropping of seven assurances . . . . .	2
IV. Request from the Ministry of Defence for dropping of an assurance . . . . .	5
V. Implementation of an assurance given in reply to U.S.Q. No. 1670 on the 2nd August, 1973 regarding industries affected by power-cut in States. . . . .	6
VI. Implementation of an assurance given in reply to USQ No. 3684 on the 19th March, 1974 regarding application of Foreign Exchange Regulation Act to foreign companies. . . . .	6
VII. Review of pending assurance <sup>s</sup> pertaining to Tenth Session of Fifth Lok Sabha . . . . .	7
VIII. Requests from the Department of Parliamentary Affairs seeking extension of time for the implementation of certain assurances . . . . .	8

### MINUTES

Minutes of the First Sitting (with Annexures) held on 22-8-75 . . . . .	11
Minutes of the Second Sitting (with Annexures) held on 23-8-75 . . . . .	22
Minutes of the Third Sitting held on 3-10-75 . . . . .	44

### APPENDICES

I.—Statements showing position of pending assurances pertaining to Fourth and Fifth Lok Sabha. . . . .	46
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PERSONNEL OF THE COMMITTEE ON GOVERNMENT  
ASSURANCES  
(1975-76)

Shri B. K. Daschowdhury—*Chairman*

2. Shri Syed Ahmed Aga
3. Shri Jagadish Bhattacharyya
4. Shri Narendra Singh Bisht
5. Shri G. C. Dixit
6. Shri Samar Guha
7. Shri B. R. Kavade
8. Shri Kinder Lal
9. Shrimati T. Lakshmikanthamma
10. Shri Sarjoo Pandey
11. Shri Mulki Raj Saini
12. Shri P. M. Sayeed
13. Shri Ramshekhar Prasad Singh
14. Shri Satyendra Narayan Sinha
15. Shri K. Subravelu

SECRETARIAT

Shri P. K. Patnaik—*Additional Secretary.*

Shri K. D. Chatterjee—*Chief Examiner of Questions.*

Shri S. N. Khanna—*Senior Examiner of Questions.*

# **REPORT**

## **I. Introduction**

I, the Chairman of the Committee on Government Assurances, having been authorized by the Committee to present the Report on their behalf, hereby present this Twelfth Report of the Committee.

2. The Committee was constituted on the 1st June, 1975.

## **II. Sitzings of the Committee**

3. The Committee held three sittings on the 22nd and 23rd August and 3rd October, 1975 and considered the following items:

- (i) Requests from the Department of Parliamentary Affairs for dropping of seven assurances;
- (ii) Request from the Ministry of Defence for dropping of an assurance;
- (iii) Implementation of an assurance given in reply to USQ. No. 1670 on the 2nd August, 1973 regarding industries affected by power cut in States;
- (iv) Implementation of an assurance given in reply to USQ No. 3684 on the 19th March, 1974 regarding application of Foreign Exchange Regulation Act to foreign companies;
- (v) Review of pending assurances pertaining to Tenth Session of Fifth Lok Sabha; and
- (vi) Requests from the Department of Parliamentary Affairs seeking extension of time for the implementation of certain assurances.

4. At their sitting held on the 3rd October, 1975, the Committee considered and adopted their Twelfth Report.

5. An account of the conclusions arrived at by the Committee on the above matters is set forth in the Minutes of the above sittings of the Committee which are appended to this Report and form part of it.

Cases where the Committee found it necessary to make certain observations or recommendations are as under:

### III. Requests from the Department of Parliamentary Affairs for dropping of seven assurances.

6. The Committee have considered the requests made by the Government for dropping of the following seven assurances:—

- (1) Assurance given in reply to supplementaries on Starred Question No. 85 on the 18th November, 1974 regarding Committee on development of Urdu.
- (2) Assurance given by Minister of External Affairs on 4th September, 1974 during clause-by-clause consideration of the Constitution (Thirty-sixth Amendment) Bill, 1974.
- (3) Assurances given in replies to Unstarred Question Nos. 803 and 3287 on the 27th July, 1973 and 15th March, 1974 regarding Trade Agreement with Malaysia and Belgium and Pact between India and Belgium to avoid Double Taxation, respectively.
- (4) Assurance given in reply to Unstarred Question No. 1283 on the 26th February, 1975 regarding Enquiry into pilferage of grenades from Ordnance Factory.
- (5) Assurance given in reply to a supplementary on Starred Question No. 770 on the 10th May, 1972 regarding 10-page restrictions on Newspapers.
- (6) Assurance given in reply to Starred Question No. 1156 on the 17th April, 1969 regarding constitution of a Film Council.

7. The Committee have perused the reasons advanced by Government for dropping of the assurance at Serial No. (1) above. The Ministry of Education and Social Welfare had represented that laying of the report of the Urdu Committee was contingent upon happening of two events *viz.*, submission of the report by the Committee to the Government and completion of the examination of the report by the Government. The assurance given was, therefore, of a nature which could not be fulfilled within any specified period of time since the submission of the report by the Committee to the Government was not within the control of the Government. The report of the Committee after submission will also have to be examined in consultation not only with the Ministries concerned but also in consultation with the State Governments.

8. The Committee note that the "Urdu Committee" was appointed in 1972. They, therefore, desire to know the present stage of deliberations of that Committee and the date by which their Report is

**likely to be submitted to the Government. The Committee, therefore, decide to have a factual note from Government before taking a final decision in the matter.**

9. **The Committee have considered the reasons given by the Government for the dropping of the assurance at Serial No. (2) above. The Ministry of External Affairs had stated in a factual note to the Committee that the Minister of External Affairs, during the clause-by-clause consideration of the Constitution (Thirty-sixth Amendment) Bill, 1974 explained why it was not possible to accept certain amendments moved by the Members and instead gave an assurance that "we shall place on the Table of the House copies relating to sub-clauses (b), (c) and (d) of sub-clause (2) of Clause 5". The Ministry had contended that the assurance of the Minister of External Affairs was to have prospective effect and had stated that whenever the Government of India would issue orders in discharge of its responsibilities enumerated in various sub-clauses of Clause 5, they will be laid on the Table of the House in fulfilment of the assurance.**

10. **As the assurance given by the Minister of External Affairs has prospective effect and its implementation depends upon contingencies which are not certain, the Committee agree to drop the assurance.**

11. **The Committee had earlier considered the requests of the Government for extension of time for implementation of the assurances given in replies to USQ. No. 803 on the 27th July, 1973 and USQ No. 3287 on the 15th March, 1974 [Serial No. (3) above] and had granted extension of time upto the 31st March, 1975 *vide* their Eleventh Report presented to Lok Sabha on the 22nd April, 1975. The Government had now suggested that the assurances may be dropped.**

**The Committee have been informed that the Pact between India and Belgium to avoid double taxation had since been laid on the Table of Lok Sabha on the 4th August, 1975. Thus, the assurance given in reply to USQ. No. 3287 on the 15th March, 1974 has been implemented. With regard to assurance given in reply to USQ. No. 803 on the 27th July, 1973, the Committee have been informed that the Double Taxation Avoidance Agreement with Malaysia has not yet come into force.**

12. **The Committee accept the reasons advanced by the Government that the implementation of this assurance depends upon decision of the foreign Government of Malaysia and involves various**

**steps to be taken in mutual consultation with the two Governments and agree to drop the assurance.**

13. The Committee have perused the reasons advanced by the Government for the dropping of the assurance at Serial No. (4) above. The Ministry of Home Affairs had stated in a note submitted to the Committee that the matter was *sub-Judice* and under investigation by a Commission of Inquiry and having regard to the nature of the investigation it was not possible to indicate precisely when the investigation would be completed and report of the Commission would become available.

**14. In view of the reasons advanced by the Government, the Committee agree to drop the assurance.**

15. The Government have perused the reasons advanced by the Government for dropping of the assurance at Serial No. (5) above. The Ministry of Information and Broadcasting had stated in a note submitted to the Committee that the question of promoting fresh legislation enabling Government to re-introduce a Price Page Schedule was linked with issues that had been dealt with in the recent judgements of the Supreme Court; and was being examined from all aspects. According to a judgement of the Supreme Court, as the law stands at present, it may not be possible to place any restrictions on the publication of newspapers which are not covered by article 19(A) of the Constitution. The Ministry had also stated in their note that a Fact Finding Committee under the Chairmanship of Dr. Bhabatosh Datta which was set up to inquire into the economics of the newspaper industry had submitted its report recently and that it would now take some more time to study the implications of the findings of the Committee *vis-a-vis* the constitutional safeguards available to newspapers in the matter of freedom of speech and come to a conclusion on the question of formulating legislation on Price Page Schedule.

**16. The Committee accept the contention of the Government that the implementation of the assurance involves legislation to be formulated in the context of Supreme Court judgements and requires careful consideration so that the legislation made is such that its constitutional validity is not challenged and, therefore, they agree to drop the assurance.**

17. The Committee have perused the reasons advanced by the Government for dropping of assurance at Serial No. (6) above. The Ministry of Information and Broadcasting had stated in a note sub-

mitted to the Committee that the question did not seek factual information which could be readily made available but involved introduction of legislation on issues which had deep legal and constitutional implications which were being sorted out and it would take considerable time before the proposal could take concrete shape.

The Ministry of information and Broadcasting had further stated in their note that the Scheme for setting up of the Film Council contains a proposal to levy a cess which would finance the Film Council's operation, specially the large funds required to provide the making of socially wholesome and responsible films. The question was whether Parliament had power to levy such a cess and it appeared that film cess could not be levied by Parliament. Alternative sources of funds were being explored.

**18. The Committee desire to know the legal difficulties faced by the Government in introducing legislation for constituting a Film Council and would like to have further clarification from the Ministry in this connection before taking a decision in the matter.**

**IV. Request from the Ministry of Defence for dropping of an assurance.**

19. The Ministry of Defence have requested that the assurance given in reply to USQ. No. 558 on the 25th July, 1974 regarding anomalies in implementation of recommendations of the Pay Commission may be dropped. The earlier request of the Ministry of Defence made through the Department of Parliamentary Affairs for dropping of the assurance was considered by the Committee at their sitting held on the 27th January, 1975. The Committee had then not agreed to drop the assurance and had desired that the progress of implementation be communicated to them, *vide* the Eleventh Report presented to the House on the 22nd April, 1975.

While representing again for dropping of the assurance, and requesting for re-consideration of the decision by the Committee, the Ministry of Defence had stated that the inaugural meeting of the Anomalies Committee was held on the 16th November, 1974. Since then, the Anomalies Committee has held as many as seven meetings and considered 110 representations relating to alleged anomalies in pay fixation, etc. That Committee has given recommendations on 103 cases so far. A broad analysis of the recommendations is contained in a statement (See Annexure-II of the Minutes of the sitting held on 22nd August, 1975) furnished to the Committee. The Ministry had also stated that a large number of cases have yet to be pursued



further departmentally or otherwise. Apart from this, reports still continue to be received by the Committee from various associations| unions etc. and this may be a continuing process for some time more. Further, the recommendations of the Anomalies Committee will have to be processed by Government in consultation with other Ministries| Departments concerned. It was, therefore, not possible to anticipate at this stage how long would it take to finalise these cases.

**20. The Committee accept the Statement furnished by the Government and note that the assurance has been partly implemented. They hope that Government will expedite implementation of the recommendations made/to be made by the Anomalies Committee and lay them on the Table of the House as expeditiously as possible and, therefore, agree to drop the assurance.**

**V. Implementation of an assurance given in reply to USQ. No. 1670 on the 2nd August, 1973 regarding industries affected by power-cut in States.**

21. The Government had stated that implementation report in partial fulfilment of the above assurance had been laid on the Table of Lok Sabha on the 4th September, 1974 and on the 20th December, 1974 *vide* item Nos. 11 and 8 of Set Nos. IX and XII respectively and that information from State Governments of Assam, Tamil Nadu and Jammu and Kashmir was awaited. The Ministry of Labour had pursued the matter with the State Governments for over 15 months but the States of Assam, Tamil Nadu and Jammu and Kashmir had not responded to the request to expedite the information in spite of the fact that the matter had been taken up at higher level. The Ministry of Labour had represented that the information already made available may be regarded as a full implementation of the assurance and the matter be treated as closed.

**22. In view of the position stated by the Ministry and the fact that the information had been furnished by the Government in respect of all the States excepting three, the Committee agree to treat the case as closed. The Committee, however regret to note that the three State Governments have not responded for 15 months despite the fact that the matter had been taken up at a higher level.**

**VI. Implementation of an assurance given on the 19th March, 1974 in reply to USQ. No. 3884 by Sarvashri N. R. Vekaria and Arvind M. Patel regarding application of Foreign Exchange Regulation Act to Foreign Companies.**

23. In connection with the implementation of the above assurance, the Department of Company Affairs was not clear as to the exact

nature of information which was required by the Members through the question. The Department sought clarification in regard to the expressions 'contracting or sub-licensing' by foreign companies, used by members in the question (Annexure-III of the Minutes of the sitting held on 22nd August, 1975) to facilitate collection of relevant information for fulfilment of the assurance.

24. The Committee are of the opinion that there might be some foreign companies who were granted licences for setting up production units but did not themselves start the production units and instead appointed their agents or let out their licences to other persons or bodies to carry on business on their behalf and such foreign companies themselves made profits from such contracting and sub-licensing. The Committee, therefore, desire that the Department of Company Affairs should collect information about such companies and implement the assurance at an early date.

#### VII. Review of pending assurances pertaining to Tenth Session of Fifth Lok Sabha.

25. In pursuance of the decision of the Committee as contained in para 6 of their Seventh Report, Fourth Lok Sabha (presented on the 13th December, 1969), Government are required to implement the assurances within a period of three months from the date an assurance is given by the Minister concerned on the floor of Lok Sabha. If Government foresee any genuine difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of time-limit.

26. A large number of assurances pertaining to the Fifth Lok Sabha are still lying pending which have become more than three months old. These pending assurances are being reviewed by the Committee in convenient batches.

27. At their sitting held on 23rd August, 1975, the Committee reviewed 34 pending assurances pertaining to Tenth Session of Fifth Lok Sabha (details given in Annexure-I to Minutes of the sitting held on 23rd August, 1975).

28. During the course of review, the Committee noted that Government had requested for extension of time in 27 cases as indicated in Annexure-I to Minutes of the sitting held on 23rd August, 1975.

29. The observations or recommendations of the Committee in respect of each case have been indicated in the relevant Minutes. Considering the reasons advanced by the Government, the Committee agree to grant extension of time in each case upto the period indi-

cated against each item in those Minutes. The Committee trust that Ministries concerned will ensure implementation of these assurances by the extended dates approved by the Committee.

**VIII. Requests from the Department of Parliamentary Affairs seeking extension of time for the implementation of certain assurances.**

30. The Committee have considered requests from the Department of Parliamentary Affairs for the extension of time-limit for the implementation of certain assurances. After examining the reasons advanced by the Ministries concerned, the Committee agree to grant extension of time upto the period shown against each case in Annexure-II to Minutes of the sitting held on 23rd August, 1975. The Committee desire that the Ministries concerned should ensure implementation of these assurances by the extended date.

**IX. Position of pending assurances pertaining to Fourth and Fifth Lok Sabha.**

31. A statement showing the position of assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government as on 8th August, 1975 is given at Appendix-I [Part (i) and Part (ii) respectively]. The Committee note that there is improvement in clearing pending assurances. However, some cases have come to notice of the Committee where long delays have taken place in implementation of assurances given on the floor of the House, which is regrettable. They would once again urge upon the Ministries concerned to make earnest and vigorous efforts to implement the pending assurances at the earliest.

NEW DELHI;  
3rd October, 1975  
Asvina 11, 1897 (Saka)

B. K. DASCHOWDHURY,  
Chairman,  
Committee on Government  
Assurances.

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**MINUTES**

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**MINUTES**  
**FIRST SITTING**

The Committee met on Friday, the 22nd August, 1975 from 15-00 hours to 16.30 hours.

**PRESENT**

Shri B. K. Daschowdhury—*Chairman*

**MEMBERS**

2. Shri Syed Ahmed Aga
3. Shri Jagadish Bhattacharyya
4. Shri Narendra Singh Bisht
5. Shri B. R. Kavade
6. Shri Kinder Lal
7. Shri Sarjoo Pandey
8. Shri Mulki Raj Saini
9. Shri P. M. Sayeed
10. Shri Ramshekhar Prasad Singh
11. Shri Satyendra Narayan Sinha

**SECRETARIAT**

Shri K. D. Chatterjee—*Chief Examiner of Questions*

Shri S. N. Khanna—*Senior Examiner of Questions*

2. At the outset, the Chairman welcomed the Members and delivered his Inaugural Address giving a brief account of the origin, functions and working of the Committee on Government Assurances. (Inaugural Address—Annexure-I).

3. The Committee then proceeded to take up consideration of Memoranda Nos. 91 to 99. The observations/recommendations of the Committee on these Memoranda are as under:

**Request from the Department of Parliamentary Affairs for dropping of an assurance given in reply to supplementaries on Starred Question No. 85 on the 18th November, 1974 regarding Committee on development of Urdu.**

**MEMORANDUM No. 91**

4. The Committee took up for consideration Memorandum No. 91.

The Ministry of Education and Social Welfare had represented that laying of the report of the Urdu Committee was contingent upon happenings of two events *viz.* submission of the report by the Committee to the Government and completion of the examination of the report by the Government. The assurance given was, therefore, of a nature which could not be fulfilled within any specified period of time since the submission of the report by the Committee to the Government was not within the control of the Government. The report of the Committee after submission will also have to be examined in consultation not only with the Ministries concerned but also in consultation with the State Governments.

The Committee noted that the "Urdu Committee" had been appointed in 1972 and desired to know the present stage of deliberations of that Committee and the date by which the Report was likely to be submitted by them to the Government. The Committee, therefore decided to have a factual note from Government before taking a final decision in the matter.

**Request from the Department of Parliamentary Affairs for dropping of an assurance given by Minister of External Affairs on 4th September, 1974 during clause-by-clause consideration of the Constitution (Thirty-sixth Amendment) Bill, 1974.**

#### MEMORANDUM No. 92

5. The Committee took up for consideration Memorandum No. 92.

The Committee considered the reasons given by Government for the dropping of above assurance. The Ministry of External Affairs had stated in a factual note to the Committee that the Minister of External Affairs, during the clause-by-clause consideration of the Constitution (Thirty-sixth Amendment) Bill, 1974 explained why it was not possible to accept certain formal amendments moved by the Members and instead gave an assurance that "we shall place on the Table of the House copies relating to sub-clauses (b), (c) and (d) of sub-clause (2) of Clause 5 of the Bill." The Ministry had contended that the assurance of the Minister of External Affairs was to have prospective effect and had stated that whenever the Government of India will issue orders in discharge of its responsibilities enumerated in various sub-clauses of Clause 5, they will be laid on the Table of the House in fulfilment of the assurance.

As the assurance given by the Minister of External Affairs was to have prospective effect and its implementation depended upon contingencies which were not certain, the Committee agreed to drop the assurance.

**Request from the Department of Parliamentary Affairs for dropping of two assurances given in replies to USQ. Nos. 803 and 3287 on the 27th July, 1973 and 15th March, 1974 regarding Trade agreement with Malaysia and Belgium and Pact between India and Belgium to avoid Double Taxation respectively.**

**MEMORANDUM No. 93.**

6. The Committee took up for consideration Memorandum No. 93.

The Committee had earlier considered the requests made by the Ministry of Finance through the Department of Parliamentary Affairs for extension of time for implementation of these two assurances and the Committee had granted extension of time upto 31st March, 1975 *vide* their Eleventh Report presented to Lok Sabha on the 22nd April, 1975.

The Committee noted that the Pact between India and Belgium to avoid double taxation had since been laid on the Table of Lok Sabha on the 4th August, 1975. Thus, the assurance given in reply to USQ. No. 3287 on the 15th March, 1974 had been implemented. With regard to the assurance given in reply to USQ. No. 803 on the 27th July, 1973, the Committee noted that the Double Taxation Avoidance Agreement with Malaysia had not yet come into force.

The Committee agreed with the reasons advanced by the Government that the implementation of this assurance depended upon decision of the foreign Government of Malaysia and involved various steps to be taken in mutual consultation with the two Governments. They, therefore, decided to drop the assurance.

**Request from the Department of Parliamentary Affairs for dropping of an assurance given in reply to USQ. No. 1283 on the 26th February, 1975 regarding Inquiry into pilferage of grenades from Ordnance Factory.**

**MEMORANDUM No. 94**

7. The Committee took up for consideration Memorandum No. 94.

The Committee perused the reasons advanced by the Government for the dropping of the above assurance. The Ministry of Home Affairs had stated that the matter was *sub-judice* and under investigation by a Commission of Inquiry and having regard to the nature of the investigation it was not possible to indicate precisely when the investigation would be completed and report of the Commission would become available.

In view of the reasons advanced by Government, the Committee agreed to drop the assurance.

**Request from the Department of Parliamentary Affairs for dropping of an assurance given in reply to supplementary on Starred Question No. 770 on the 10th May, 1972 regarding 10 page restrictions on newspapers.**

**MEMORANDUM No. 95**

8. The Committee took up for consideration Memorandum No. 95.

The Committee perused the reasons advanced by the Government for dropping of the above assurance. The Ministry of Information and Broadcasting had stated in a note submitted to the Committee that the question of promoting fresh legislation enabling Government to re-introduce a Price Page Schedule was linked with issues that have been dealt with in the recent judgements of the Supreme Court and was being examined from all aspects. According to a judgement of the Supreme Court, as the law stood at present, it may not be possible to place any restrictions on the publication of newspapers which were not covered by article 19(A) of the Constitution. The Ministry had also stated in their note that a Fact Finding Committee under the Chairmanship of Dr. Bhabhatosh Datta which was set up to inquire into the economics of the newspaper industry had submitted its report recently and it would now take some more time to study the implications of the findings of the Committee *vis-a-vis* the Constitutional safeguards available to newspapers in the matter of freedom of speech and to come to a conclusion on the question of formulating legislation on Price Page Schedule.

The Committee agreed with the contention of the Government that the implementation of the assurance involved legislation to be formulated in the context of Supreme Court judgements and required careful consideration so that the legislation made was such that its constitutional validity was not challenged. The Committee, therefore, decided to drop the assurance.

**Request from the Department of Parliamentary Affairs for dropping of an assurance given in reply to SQ No. 1156 on the 17th April, 1969 regarding constitution of a Film Council.**

**MEMORANDUM No. 96**

9. The Committee took up for consideration Memorandum No. 96.

The Ministry of Information and Broadcasting had stated in a note submitted to the Committee that the question did not seek factual information which could be readily made available but involved introduction of legislation on issues which had deep legal and



constitutional implications which were being sorted out and it would take considerable time before the proposal could take concrete shape.

The Ministry of Information and Broadcasting had further stated in their note that the scheme for setting up of the Film Council contains a proposal to levy a cess which would finance the Film Council's operation, specially the large films required to provide the making of socially wholesome and responsible films. The question was whether Parliament had power to levy such a cess and it appeared that film cess could not be levied by Parliament. Alternative sources of funds were being explored.

The Committee desired to know the legal difficulties faced by Government in introducing legislation for constituting a Film Council and decided to have further clarification from the Ministry in this connection before taking a decision in the matter.

**Request from the Ministry of Defence for dropping of an assurance given in reply to USQ. No. 558 on the 25th July, 1974 regarding anomalies in implementation of recommendations of Pay Commission.**

#### MEMORANDUM No. 97

10. The Committee took up for consideration Memorandum No. 97.

The earlier request of the Ministry of Defence made through the Department of Parliamentary Affairs for dropping of an assurance was considered by the Committee at their sitting held on the 27th January, 1975. The Committee had then *not* agreed to drop the assurance and had desired that the progress of implementation be communicated to them, *vide* their Eleventh Report presented to the House on the 22nd April, 1975.

While representing again for dropping of the assurance and requesting for re-consideration of the decision by the Committee, the Ministry of Defence had stated that the inaugural meeting of Anomalies Committee was held on the 16th November, 1974. Since then, the Committee held as many as 7 meetings and considered 110 representations relating to alleged anomalies in Pay fixation etc. The Committee had given their recommendations on 103 cases so far. A broad analysis of these recommendations is contained in a statement (Annexure-II) furnished to the Committee. The Ministry also stated that a large number of cases have yet to be pursued further departmentally or otherwise. Besides, reports would continue to be received by the Committee from various associations/unions etc. and that may be a continuing process for some time more. Further, the recommendations of the Anomalies Committee would have to be processed by

Government in consultation with other Ministries/Departments concerned. It was, therefore, not possible to anticipate at this stage how long would it take to finalise those cases.

The Committee noted that the assurance had been partly implemented. They expressed the hope that Government will expedite implementation of the recommendations made/to be made by the Anomalies Committee and lay them on the Table of the House expeditiously.

**Implementation of an assurance given in reply to USQ. No. 1670 on the 2nd August, 1973 regarding industries affected by power cut in States.**

#### MEMORANDUM No. 98

11. The Committee took up for consideration Memorandum No. 98.

The Committee noted that implementation report in partial fulfilment of the above assurance had been laid on the Table of Lok Sabha on the 4th September and 20th December, 1974 *vide* item Nos. 11 and 8 of set Nos. IX and XII respectively and that information from State Governments of Assam, Tamil Nadu and Jammu and Kashmir was awaited. The Ministry of Labour had pursued the matter with State Governments for over 15 months but the State Governments of Assam, Tamil Nadu and Jammu & Kashmir had not responded to their requests. The Ministry of Labour represented that the information already made available may be regarded as a full implementation of the assurance and the matter be treated as closed.

In view of the position stated by the Ministry and the fact that the information had been furnished by the Governments in respect of all States excepting three, the Committee agreed to treat the case as closed.

**Implementation of an assurance given in reply to USQ. No. 3684 by Sarvashri N. B. Vekaria and Arvind M. Patel, regarding application of Foreign Exchange (Regulation) Act to foreign companies.**

#### MEMORANDUM No. 99

12. The Committee took up for consideration Memorandum No. 99.

In connection with the implementation of the above assurance, the Department of Company Affairs was not clear as to the exact nature of information that was required by the Members through the question. The Department sought clarification in regard to the expres-

sion 'contracting or sub-licensing' by foreign companies, used by members in the question (Annexure-III) to facilitate collection of relevant information for fulfilment of the assurance.

The Committee expressed the opinion that there might be some foreign companies who were granted licences for setting up production units but did not themselves start the production units and instead appointed their agents or let out their licences to other persons or bodies to carry on business on their behalf and such foreign companies themselves made profits from such contracting and sub-licensing.

The Committee desired that the Department of Company Affairs should collect information about such companies and implement the assurance at an early date.

The Committee then adjourned to sit again on Saturday, the 23rd August, 1975.

## ANNEXURE I

(Vide para 2 of Minutes of the first sitting)

*Inaugural Address delivered on 22nd August, 1975 by Shri B. K. Daschowdhury, Chairman, Committee on Government Assurances, Fifth Lok Sabha (1975-76) at the First Sitting of the Committee.*

Friends,

I am very happy to welcome you to this First Sitting of the Committee on Government Assurances.

2. As some Members are new to the Committee, most of them are old Members, I would like to give at the outset a brief background of the scope and functions of the Committee on Government Assurances.

3. As you are aware, while replying to the questions or supplementaries thereon or during discussions on Bills, even resolutions, motions, etc. Ministers at times give some assurances or make promises to furnish relevant information to the House later on. In order to watch the implementation of such assurances on behalf of Lok Sabha, the Committee on Government Assurances, was first constituted by the Speaker on the 1st December, 1953.

4. The main functions of this Committee are to scrutinise the assurances, promises, undertakings etc., given by Ministers from time to time on the floor of the House and to report on:—

- (a) the extent to which such assurances, promises, undertakings etc., have been implemented; and
- (b) where implemented, whether such implementation has taken place within the minimum time necessary for the purpose.

5. The Brochure entitled "Committee on Government Assurances, Functions and Procedure", has already been circulated to all the Members of the Committee. The Internal Rules were adopted by the Committee at their sitting held on the 16th March, 1960 and approved by the Speaker. A copy of these rules has also been circulated to members of the Committee for their guidance.

6. The Committee has laid down the time-limit of three months for the implementation of assurances. If Government foresee any difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of the time-limit.

7. As a result of examination of pending assurances from time to time, the Committee came to the conclusion that it was necessary to take evidence of the representatives of various Ministries|Departments, where necessary, to enable the Committee to go deep into the reasons resulting in delay in implementation of assurances in specific cases. Accordingly, the Committee of 1974-75 heard representatives of the Planning Commission, Ministry of Finance and Ministry of Commerce on the 28th January, 1975 in connection with delay in implementation of certain assurances and thereafter made suitable recommendations in regard to these matters in their Eleventh Report. This procedure of examining witnesses of the Ministries etc. has had a salutary effect in speeding up implementation of the assurances, as is evident from the fact that during the Thirteenth Session of the Fifth Lok Sabha statements regarding implementation of 614 assurances were laid on the Table of the House, as against statements of 453 assurances laid during the Twelfth Session.

8. Here are some figures, which would give an indication of the work to be handled by this Committee.

- (i) Out of a total of 573 pending assurances pertaining to Fourth Lok Sabha which were selected by the First Committee (1971-72) of Fifth Lok Sabha for being pursued further, 560 assurances have since been implemented as on 7th August, 1975 (when the last batch of statements of implemented assurances was laid on the Table), leaving a balance of 13 assurances still to be implemented.
- (ii) During the First to Thirteenth Sessions of the Fifth Lok Sabha (March, 1971 to May, 1975) in all 7425 assurances were culled out. Out of these, 6645 assurances have since been implemented leaving a balance of 780 pending assurances.

9. Before I conclude, I would urge upon you to take an active interest in the working of this Committee. We shall continue to maintain the happy and well-established tradition of working in a non-partisan spirit in the Committee and arriving at unanimous decisions, as far as possible, on issues coming up before the Committee.

**ANNEXURE II**

(Vide para 10 of the Minutes of the first sitting)

*Broad Analysis of the decisions of the Anomalies Committee of the Ministry of Defence*

Number of cases settled as not constituting anomaly	Number of common category items to be taken up at National Level	Number of cases to be pursued departmentally	Number of cases for consideration by the Expert Classification Committee	Cases settled in view of remedial orders issued	Cases to be considered in future meetings when fuller details of cases are available	Total Number	
							by Official side
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
40	8	5	33	9	8	7	110

**ANNEXURE III**

(Vide para 12 of the Minutes of the first sitting)

**LOK SABHA**

**UNSTARRED QUESTION NO. 3684**

*To be Answered on Tuesday, the 19th March, 1974|28th Phalguna,  
1895 (Saka)*

**Application of Foreign Exchange Regulation Act to Foreign  
Companies**

**QUESTION**

**3684. SHRI N. R. VEKARIA:  
SHRI ARVIND M. PATEL:**

Will the Minister of **LAW, JUSTICE AND COMPANY AFFAIRS** be pleased to state:

(a) whether some of the foreign companies had been indulging in contracting or sub-licensing prior to the coming into operation of Foreign Exchange Regulation Act, 1973; and

(b) if so, particulars of those companies and how they have been dealt with now under the Foreign Exchange Regulation Act, 1973?

**ANSWER**

The Deputy Minister in the Ministry of **LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARAUA)**: (a) and (b). The information is being collected and it will be laid on the Table of the House.

**MINUTES**  
**SECOND SITTING**

The Committee met on Saturday, the 23rd August, 1975 from 11.00 hours to 12.30 hours.

**PRESENT**

Shri B. K. Daschowdhury—*Chairman*

**MEMBERS.**

2. Shri Syed Ahmed Aga
3. Shri Narendra Singh Bisht
4. Shri B. R. Kavade
5. Shri Kinder Lal
6. Shrimati T. Lakshmikanthamma
7. Shri Sarjoo Pandey
8. Shri Mulki Raj Saini
9. Shri P. M. Sayeed
10. Shri Ramshekhar Prasad Singh
11. Shri Satyendra Narayan Sinha

**SECRETARIAT**

Shri K. D. Chatterjee—*Chief Examiner of Questions.*

Shri S. N. Khanna—*Senior Examiner of Questions.*

*Review of pending assurances pertaining to Tenth Session,  
Fifth Lok Sabha*

**MEMORANDUM No. 100**

2. The Committee took up for consideration Memorandum No. 100 (Item Nos. 1—34) for purpose of reviewing certain assurances pertaining to Tenth Session of Fifth Lok Sabha (details given in Annexure I).

The observations or recommendations made by the Committee seriatim on the 34 pending assurances are as under:—

Sl. No. 1.—The Government had requested for extension of time upto 31st August, 1975. The Committee agreed to



grant the extension but desired that the matter should be taken up with the defaulting States at a higher level and in the meanwhile whatever information was available with the Government that should be laid on the Table of the House at an early date.

- Sl. No. 2.—The Committee noted that the assurance had been partly implemented *vide* statement laid on the Table of the House on 31st July, 1975 and desired that the necessary information should be obtained expeditiously from the remaining States and laid on the Table of the House at an early date.
- Sl. No. 3.—The Committee noted that the assurance had been partly implemented *vide* statement laid on the Table of the House on 21st July, 1975. The Government had asked for extension of time upto 30th September, 1975 for supplying the rest of the information. The Committee agreed to grant the extension of time.
- Sl. No. 4.—The Committee noted that extension of time for implementation of the assurance upto 30th June, 1975 was asked for. The period of extension asked for was already over. The Committee desired that the reasons for delay should be furnished and the assurance should be implemented without further delay.
- Sl. No. 5.—An extension of time upto 27th April, 1975 had been requested. No further extension had been asked for nor any explanations given for non-implementation of the assurance. As the period of extension was already over, the Committee decided to hear the representatives of the Ministry of Health and Family Planning in regard to the delay in the implementation of the assurance.
- Sl. No. 6.—The Committee noted that the assurance had been partly implemented *vide* statement laid on the Table of the House on 8th May, 1975. The Government had requested for extension of time upto 31st August, 1975 for supplying the rest of the information. The Committee agreed to grant the extension and decided to watch the full implementation of the assurance.
- Sl. No. 7.—The assurance had been partly implemented *vide* statement laid on the Table of the House on 31st July, 1975. An extension of time upto 30th September, 1975 had been requested for implementing the remaining portion. The Committee agreed to grant the extension.

- Sl. No. 8.*—The assurance had been partly implemented *vide* statement laid on the Table of the House on 21st July, 1975. The Committee desired that the rest of the information should be laid on the Table of the House expeditiously.
- Sl. No. 9.*—The assurance had been partly implemented *vide* statement laid on the Table of the House on 8th May, 1975. The Government had applied for extension of time upto 31st August, 1975 for supplying rest of the information. The Committee agreed to grant the extension of time.
- Sl. No. 10.*—The assurance had been partly implemented *vide* statement laid on the Table of the House on 21st July, 1975. The Government had requested for extension of time upto 30th September, 1975 for supplying rest of the information. The Committee agreed to grant the extension of time but desired expeditious implementation. The Committee felt that there was some discrepancy and contradiction in the information supplied in connection with assurances at serial Nos. 2, 9 and 10 and desired the position to be clarified by the Ministry.
- Sl. No. 11.*—An extension of time upto 30th September, 1974 had been requested by the Government in this case. No further extension had been asked for nor any explanations given for non-implementation of the assurance. As the period of extension was already over and the assurance was pending for a long time, the Committee decided to hear the representatives of the Ministry of Health and Family Planning regarding the reasons in detail for the non-implementation of the assurances.
- Sl. No. 12.*—An extension of time upto 31st August, 1975 had been requested. The Committee agreed to grant the extension.
- Sl. No. 13.*—A request for extension of time upto 30th November, 1975 had been received from the Government. The Committee agreed to grant the extension and desired that information already received from certain State Governments should be laid on the Table of the House at an early date. The Committee also desired to know the reasons for delay in collecting the information from the remaining States.

- Sl. No. 14.**—An extension of time upto 18th October, 1974 had been requested by the Government in this case. No further extension had been asked for nor any explanations given for non-implementation of the assurance. As the period of extension was already over and the assurance was pending for a long time, the Committee decided to hear the representatives of the Ministry of Home Affairs regarding the reasons in detail for the non-implementation of the assurance.
- Sl. No. 15.**—An extension of time upto 31st October, 1975 had been requested by the Government in this case. The Committee agreed to grant the extension of time. As the assurance had been pending for a long time the Committee decided to call the representatives of the Ministry of Home Affairs in order to hear from them the reasons in detail for delay in the implementation of the assurance.
- Sl. No. 16.**—The Government had requested for extension of time upto 15th September 1975. The Committee agreed to grant the extension.
- Sl. No. 17.**—The assurance had been given on 17th April, 1974. The Committee noted with regret that neither the assurance had been implemented so far nor any extension of time had been requested by the Government. The Committee desired to know what action had been taken so far by the Ministry of Home Affairs for ascertaining the facts from the State Government and the reasons for delay in that regard.
- Sl. No. 18.**—An extension of time upto 28th February, 1975 had been requested. No further extension had been sought for. The Committee desired to know the reasons for delay in implementation of the assurance and what action had been taken so far in the matter.
- Sl. No. 19.**—An extension of time upto 17th April, 1975 had been requested. No further extension had been sought for. The Committee desired to know the reasons for delay in implementation of the assurance.
- Sl. No. 20.**—An extension of time upto 31st July, 1975 had been requested. The Committee noted that the assurance had been partly implemented *vide* statement laid on the Table of the House on 21st July, 1975. The Committee desired that the information in respect of the remaining States should be laid on the Table of the House expeditiously.

- Sl. No. 21.**—The Committee noted that the assurance had been partly implemented *vide* statement laid on the Table of the House on 4th September, 1974. The Government had requested for extension of time upto 31st March, 1975 for supplying rest of the information. As the period of extension was already over, the Committee desired that information in respect of the remaining States should be laid on the Table of the House expeditiously.
- Sl. No. 22.**—A request for extension of time upto 6th October, 1975 had been received from the Government. The Committee agreed to grant the extension. Observations of the Committee with regard to clarifications sought by Government in connection with certain expressions used in the Question, have been recorded in the Minutes of the Sitting held on 22nd August, 1975. The Committee desired that the Government should now implement the assurance within the extended period of time.
- Sl. No. 23.**—An extension of time upto 25th May, 1975 had been requested. No further extension had been sought for. The Committee took serious view of the fact that neither the assurance had been implemented so far nor an extension had been sought for. The Committee desired that the assurance be implemented without further delay.
- Sl. No. 24.**—The Government had requested for extension of time upto 31st December, 1975. The Committee agreed to grant the extension but desired that whatever information had already been collected by the Government should be laid on the Table of the House at an early date.
- Sl. No. 25.**—The assurance had been partly implemented *vide* statement laid on the Table of the House on 31st July, 1975. The Committee desired that the remaining information should be collected expeditiously and laid on the Table of the House at an early date.
- Sl. No. 26.**—An extension of time upto 31st July, 1975 had been requested. No further extension had been sought for. The Committee desired to have the progress made so far and to know the reasons for delay.
- Sl. No. 27.**—The assurance had been partly implemented *vide* statement laid on the Table of the House on 28th July, 1974. An extension of time upto 31st March, 1975 had been requested for supplying rest of the information. No

further extension had been sought for. The Committee desired to know the reasons for delay and the present position.

- Sl. No. 28.*—The assurance had been given on 19th February, 1974 and had been pending for over 1½ year. The assurance had neither been implemented nor an extension of time sought for. The Committee took serious note of the matter and desired to know the reasons why the information had not been collected so far and no intimation sent to the Committee. They desired that the assurance should be implemented without further delay.
- Sl. No. 29.*—An extension of time upto 31st March, 1975 had been requested. No further extension had been sought for. The Committee desired to know the reasons for delay and the present position.
- Sl. No. 30.*—An extension of time upto 11th January, 1975 had been requested. No further extension had been sought for. The Committee desired to know the reasons for delay and the present position.
- Sl. No. 31.*—The Committee were informed that the assurance had since been implemented on 7th August, 1975.
- Sl. No. 32.*—The assurance had been given on 11th April, 1974 that the information is being collected and will be laid on the Table of the House. But neither the information had been laid on the Table of the House nor any request made by the Government for extension of time for implementing the assurance. The Committee desired that action taken so far in the matter should be communicated to them explaining reasons for delay and the assurance should be implemented without any further delay.
- Sl. No. 33.*—The Government had requested for extension of time upto 30th September, 1975. The Committee agreed to grant the extension. The Committee, however, noted that the information was to be collected from a single Colliery pithead and were surprised that the Government had not been able to obtain the simple information even after a lapse of so much time. They desired to know the reasons for delay in obtaining the information.
- Sl. No. 34.*—A request for extension of time upto 9th November, 1974 had been made. No further extension had been

sought for. The Committee felt that if the assurance could not be implemented within the period of extension, the Government should have atleast communicated to them the progress made in the matter and asked for further extension. They, therefore, desired to know the present position and the reasons for delay in collecting the information.

MEMORANDUM No. 101

3. The Committee considered requests from the Department of Parliamentary Affairs for the extension of time limit for the implementation of 17 assurances given during the various sessions of Fourth and Fifth Lok Sabha, as shown in Annexure—II.

After examining the reasons advanced by the Ministries concerned, the Committee agreed to grant extension of time for the implementation of the assurances upto the period shown against each in the Annexure. Observations made by the Committee in certain cases are shown in column 4 thereof.

*The Committee then adjourned.*

ANNEXURE I

(Vide para 2 of Minutes of the Second Sitting)  
 Pending assurances pertaining to Tenth Session, 1974 of Fifth Lok Sabha.

Sl. No.	Date and Reference	Text of the Question/Debate	Assurance given	Remarks
1	2	3	4	5
		(MINISTRY OF HEALTH AND FAMILY PLANNING)		
1.	USQ No. 3035, dt. 14-3-74 by Shri Y. Eswara Reddy and Shri S.A. Murugesanathan.	(a) the number of stockists who were arrested for supplying adulterated food-stuffs, including the edible oils in 1972, 1973 and 1974 February ;	(a), (b) and (c): The requisite information is being collected and will be laid on the Table of the Sabha.	Request received from DPA on 8-7-75 for extension of time upto 31.8.75.
2.	USQ No. 3178 dt. 14-3-74 by Shri K. Kodanda Ram Reddy	(b) the State where the adulteration in food is highest and the details thereof ; and (c) what punishment was given to these culprits.	(a), (b) & (c): The requisite information is being collected and will be laid on the Table of the Sabha.	Partly implemented vide statement laid in Lok Sabha on 31-7-75.
		(a) the number of food-poisoning cases and deaths due to adulteration in the country in 1972-73 and 1973-74, State-wise;		
		(b) the number of persons prosecuted and punished State-wise; and		
		(c) what other measures are being contemplated to counter this dangerous evil.		

3. USQ. No. 4004, dt. 21-3-74 by  
Shri Dhan Shah Pradhan

- (a) the number of cases of sale of adulterated vegetable ghee and edible oils detected during the last six months.
- (b) the number of licence holders/sellers out of whom the action taken against them;
- (c) the types of diseases likely to be caused by taking these commodities as per results of the tests carried out of the seized vegetable ghee and edible oils; and
- (d) the action taken by Government to check such ill-practices and to make people aware of the diseases to be caused by taking them.

4. USQ. No. 4025 dt. 21-3-74 by  
Shri Dhan Shah Pradhan

- (a) the number of cases of sale of adulterated commodities available in the form of powder detected during the last three months;
- (b) the names of the stuffs mixed in the said food stuffs which are available in powder form on the basis of the tests carried out on the seized adulterated commodities;
- (c) the names of the diseases likely to be caused as a result of consuming them; and
- (d) the steps taken to prevent it and to make the public known of it.

5. USQ. No. 4006 dt. 21-3-74 by  
Dr. H. P. Sharma

- (a) the number of cases in which adulterated and sub-standard drugs and medicines have been found to have been manufactured by the pharmaceutical and drug factories in India during the last three years, year-wise.

(a) to (d). The requisite information is being collected and will be laid on the Table of the Sabha.

Partly implemented vide statement laid in Lok Sabha on 21-7-75.

(a) to (d). The requisite information is being collected and will be laid on the Table of the House.

Request received from DPA on 3-6-75 for extension of time up to 30-6-75. No further extension sought for.

(a) to (c). The information is being collected and will be laid on the Table of the Sabha when received.

Request received from DPA on 3-2-75 for extension of time upto 27-4-75. No further extension sought for.



(b) the names of the manufacturers involved in these cases, or allegedly involved in these practices; and

(c) the names of the manufacturers prosecuted and found guilty in these cases and in how many cases the prosecution was dropped and the names of the manufacturers involved in such latter type of cases.

6. USQ No. 4022 dt. 21-3-74 by Shri Sat Pal Kapur

(a) the number of cases brought to the notice of Government regarding food adulteration during the year 1973-74 up to the 28th February, 1974 in the country; and

(b) their break-up State-wise and Union Territory-wise.

Partly implemented vide statement laid in Lok Sabha on 8-5-75. Request received from DPA on 8-7-75 for extension of time upto 31-8-75.

7. USQ No. 7197 dt. 18-4-74 by Shri Shankar Rao Sawant

(a) how many prosecutions have been launched for selling drugs and for adulteration of drugs during the last three years;

(b) how many ended in conviction and how many in acquittal; and

(c) the total amount of fines recovered in each of these years from court convictions.

(a) to (c). The information is being collected and will be laid on the Table of the Sabha when received.

Request received from DPA on 4-7-75 for extension of time up to 30-9-75. Partly implemented vide statement laid in Lok Sabha on 31-7-75.

8. USQ No. 7262 dt. 18-4-74 by Shri P. G. Mayalanakar

(a) whether two deadly diseases of cancer and coronary thrombosis are on the increase in India.

(b) if so, the statistical details thereto for the three years 1971, 1972 and 1973.

(b) while giving information for 1970 and 1971, it was stated that information for the later years is still awaited from different States and Union Territories.

Partly implemented vide Statement laid in Lok Sabha on 21-9-75.

9. USQ No. 8177 dt. 25-4-74 by Shri Narain Chand Parashar

- (a) the number of food poisoning cases in the States of J & K, Himachal Pradesh, Punjab, Haryana and Union Territories of Chandigarh and Delhi during the calendar years 1971, 1972 and 1973 State-wise;
- (b) the number of persons prosecuted and punished State-wise; and
- (c) whether Government are considering some additional measures to counter food poisoning.

10. USQ No. 9531 dt. 9-5-74 by Shri Ravi Bahadur Singh and Shri D. B. Gaudra Gowda

- (a) the number of cases under the Prevention of Food Adulteration Act pending in the courts of the Judicial Magistrate in the States from 1st January, 1972;
- (b) the number of such cases in which sentences of imprisonment of six months and above were given during the above period year-wise;
- (c) the number of such cases in which convictions were set aside by the Sessions Courts on appeal year-wise; and
- (d) the number of cases in which Revisions were filed in the High Courts and which resulted in acquittals, year-wise.

11. USQ No. 9722 dt. 9-5-74 by Shri Sakri Kumar Sarkar and Shri Debendra Nath Mahata

- (a) the number of Primary Health Centres in the country, State-wise;
- (b) the number of Centres that will be opened in 1974-75 State-wise, with particular reference to West Bengal, District-wise.

(a) to (c). The requisite information is being collected and will be laid on the Table of the Sabha.

Partly implemented *vide* statement laid in Lok Sabha on 8-5-75. Request received from DPA on 8-7-75 for extension of time up to 31-8-75.

(a) to (d). The requisite information is being collected and will be laid on the Table of the House.

Request received from DPA on 31-7-75 for extension of time up to 30-9-75. Partly implemented *vide* statement laid in Lok Sabha on 21-7-75.

(b) The information is being collected and will be laid on the Table of the Sabha.

Request received from DPA on 21-8-74 for extension of time up to 30-9-74. No further extension sought for.

(MINISTRY OF HOME AFFAIRS)

12. SQ. No. 210 dt. 6-3-74 by Shri Bhogendra Jha

Referring to the reply to USQ No. 5432 dt. 19-12-73 and asking:— (a) whether information with regard to the arrest and prosecution of hoarders, blackmarketeers, and adulterators has since been collected, State-wise;

(b) if so, the facts thereof; and

(c) whether in view of sharp increase in the above crimes it is proposed to undertake more stringent and effective measures.

13. SQ. No. 293 dt. 13-3-74 by Shri Priya Ranjan Das Munshi

(a) whether any specific schemes or proposals in 'Central Sector' has been adopted for the poor Harijans, basically engaged for tannery work and night soil carrying for their living, educational and social opportunities; and

(b) if so, how many persons have been benefited by this scheme.

14. USQ No. 2923 dt. 13-3-74 by Shri Dhan Shuk Pradhan

(a) whether there is any provision for the grant of merit scholarships and merit stipend to the Adivasi Children;

(b) if so, the number of Adivasi children to whom the merit stipend and merit scholarships were given during the last three years; and

(c) if not, whether Government propose to make such a provision.

Request received from DPA on 11-7-75 for extension of time up to 31-8-75.

(a), (b) & (c). In part (b) of the statement enclosed it was *inter-alia* stated that information in respect of states of Bihar, Gujarat, Jammu & Kashmir, Karnataka, Madhya Pradesh, Rajasthan and West Bengal and the Union Territory of Chandigarh is incomplete. The matter is being pursued.

Request received from DPA on 25-1-75 for extension of time up to 31-7-75. No further extension sought for.

(a) & (b). It was *inter alia* stated that details regarding the number of beneficiaries under the scheme during the different plan periods along with information about the manner and extent of assistance given are under compilation.

Request received from DPA on 22-7-74 for extension of time up to 18-10-74. No further extension sought for.

(a) to (c). The information is being collected from the State Governments/ Union Territories and will be laid on the Table of the House in due course.

Information is being collected and will be laid on the Table of the House.

Request received from DPA on 5-8-75 for extension of time up to 31-10-75.

There were no deaths in any of the States during the period from 1-12-73 to 31-1-74 due to firings by the units BSF and CRP deployed for maintenance of law and order in the States. For the period from 1-2-74 till 27-3-74 the information is being collected and will be laid on the Table of the House.

(a) the number of persons killed during B. S. F. and C. R. P. firings from December, 73 upto date State-wise; and

(b) the reasons for such firings in each case.

The number of residential houses proposed to be constructed for Harijans, Tribal people and backward classes in Madhya Pradesh during Fifth Five Year Plan.

(a) whether the attention of Government has been drawn to the statement issued by the Editor of Searchlight, Patna in regard to the circumstances leading to the destruction of the 'Searchlight' buildings

(b) if so, whether any inquiry has been made by Government; and

(c) if so, the facts thereabout.

(a) the number and names of foreign company applicants who have each asked for total import licences of all descriptions of the value of Rs. 2 lakhs and above;

(b) & (c) Facts are being ascertained from the State Government.

(a) to (c). Information about the applications made by foreign companies for import licences valued at Rs. 2 lakhs and above is being ascertained from the State Government.

(a) the number and names of foreign company applicants who have each asked for total import licences of all descriptions of the value of Rs. 2 lakhs and above;

(b) & (c) Facts are being ascertained from the State Government.

(a) the number and names of foreign company applicants who have each asked for total import licences of all descriptions of the value of Rs. 2 lakhs and above;

(b) & (c) Facts are being ascertained from the State Government.

(a) the number and names of foreign company applicants who have each asked for total import licences of all descriptions of the value of Rs. 2 lakhs and above;

(b) & (c) Facts are being ascertained from the State Government.

(a) the number and names of foreign company applicants who have each asked for total import licences of all descriptions of the value of Rs. 2 lakhs and above;

(b) & (c) Facts are being ascertained from the State Government.

(a) the number and names of foreign company applicants who have each asked for total import licences of all descriptions of the value of Rs. 2 lakhs and above;

(b) & (c) Facts are being ascertained from the State Government.

15. USQ No. 3823 dt. 20-3-74 by Shri Phool Chand Verma

16. USQ No. 4911 dt. 27-3-74 by Shri R. P. Ulaganambi

17. USQ No. 2096 dt. 17-3-74 by Shri Sangeet Chandra

18. USQ No. 9566 dt. 8-5-74 by Shri Manohar Jangra

(MINISTRY OF INDUSTRY & CIVIL SUPPLIES)

Request received from DPA on 3-5-75 for extension of time up to 15-5-75. No. further extension sought for.

Request received from DPA on 31-8-74 for extension of time up to 28-2-75. No further extension sought for.

Request received from DPA on 31-8-74 for extension of time up to 28-2-75. No further extension sought for.

Request received from DPA on 31-8-74 for extension of time up to 28-2-75. No further extension sought for.

- (b) the details of the licence demand (both in terms of volume and *c.i.f.* value) and the recommendations (both in the terms of volume and *c.i.f.* value) made by the Ministry in respect of each of these companies; and
- (c) the reasons advanced by the Ministry for recommendations these applications.
- lakhs and above during 1973-74 are being collected and will be placed on the Table of the House. According to the Import Trade Control, Lucknow, Procedure, all import licence applications do not require for their disposal, recommendation by the Ministry of Industrial Development. Information is however, being collected in respect of all cases where import licences had been issued specifically on the recommendation of the Ministry of Industrial Development.

(MINISTRY OF INFORMATION AND BROADCASTING)

- 19 USQ No. 9434 dt. 8-5-74 by Shri M.P. Lakshminarayana.
- (a) the newspaper allotted to dailies per annum during the last three years; and
- (b) the size of newspaper, average number of pages and average number of copies printed and sold per day during the above period.
- The required information is being collected and will be laid on the Table of the House.
- (b) The size of newspaper used by newspapers in the country vary from 16 inches to 64 inches.
- The information about the average size of daily newspapers published in the country, which are in receipt of newspaper quota, the average number of pages and average number of copies printed and sold per day during the

Request received from DPA on 28-10-74 for extension of time upto 17-4-75. No further extension sought for.

last three years, is being compiled and will also be laid on the Table of the House.

(MINISTRY OF LABOUR)

Information is being collected and it will be laid on the Table of the House.

Request received from DPA on 14-5-75 for extension of time upto 31-7-75. Partly implemented vide Statement laid in Lok Sabha on 21-7-75.

(MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS)

(a), (b) & (c). The information is being collected and will be laid on the Table of the House.

Partly implemented vide statement laid on 4-9-74. Request received from DPA on 8-1-75 for extension of time upto 31-3-75. No further extension sought for.

Request received from DPA on 24-7-75 for extension of time upto 6-10-75 (See Memorandum No. 99).

20 USQ No. 8166 dt. 25-4-74 by Shri M.C. Daga.

21 USQ No. 884 dt. 26-2-74 by Shri Jagannathrao Joshi and Bihari Vajpayee.

(a) the salient features of the experiments made to make justice available free and at cheap cost to the poor in various States indicating the names of States ;

(b) the number of persons benefited therefrom, State-wise ; and

(c) the reaction of Government thereto and the steps being taken to make justice available in the same manner in the Supreme Court.

22 USQ No. 2684 dt. 19-3-74 by Shri N. R. Vekaria and Shri Arvind M. Patel.

(a) & (b).— The information is being collected and it will be laid on the Table of the House.

(a) whether some of the foreign companies had been indulging in contracting or sub-licensing prior to the coming into operation of Foreign Exchange Regulation Act, 1973; and

(a) & (b).— The information is being collected and it will be laid on the Table of the House.

Request received from DPA on 24-7-75 for extension of time upto 6-10-75 (See Memorandum No. 99).

- (b) if so, particulars of these companies and how they have been dealt with now under the Foreign Exchange Regulation Act, 1973.
23. USQ No. 4640 dt. 26-3-74 by Shri Birendra Singh Rao. Request received from DPA on 19-4-75 for extension of time upto 25-5-75. No further extension sought for.

(b) The information is being collected and will be laid on the Table of the House.

Request received from DPA on 19-4-75 for extension of time upto 25-5-75. No further extension sought for.

(b) the particulars of cases where judges were re-employed by the Central and State Governments during the last three years.

24. USQ No. 8678 dt. 30-4-74 by Shri D.B. Chandra Gowda. Request received from DPA on 3-2-75 for extension of time upto 31-7-75. No further extension sought for.

(a) The information is being collected from the State Govts./Union Territory Administrations and will be laid on the Table of the House.

Request received from DPA on 3-2-75 for extension of time upto 31-7-75. No further extension sought for.

(b) what steps Government have proposed to educate the people in this regard.

(b) It was *inter alia* stated that information received in this behalf from the State Governments, Union Territory Administrations will be laid on the Table of the House.

Request received from DPA on 3-2-75 for extension of time upto 31-7-75. No further extension sought for.

#### (MINISTRY OF PETROLEUM AND CHEMICALS)

25. USQ No. 4626 dt. 26-3-74 by Shri Ehsalji Bhai Ravji Bhai Parmar. Partly implemented vide statement laid in Lok Sabha on 31-7-1975.

Request received from DPA on 3-2-75 for extension of time upto 31-7-75. No further extension sought for.

(b) what were the recommendations of technical authorities and Industrial Adviser (Health) about granting permission to foreign firms with more than 26 per cent

(a) The statement referred to in reply to part (a) of the question indicated the conditions laid down in each case. Information is being collected as to fulfilment of the conditions and will be laid on the Table of the House.

Request received from DPA on 3-2-75 for extension of time upto 31-7-75. No further extension sought for.

foreign equity for new basic drugs and expansion of old ones during the last three years and in how many cases administrative Ministry has differed about quantities and capacities with the technical authorities and the reasons for this difference of opinion; and

(c) what are the main conditions laid down with each expansion and how many of them have been fulfilled.

(a) whether a report of cost-price study on Pico-lines, Pyridine and its bases Methanol, Formalsdehyde and Hexamine has been submitted by Bureau of Industrial Costs and Prices;

(b) if so, whether Government will lay the same on the Table of the House;

(c) how many foreign dominated firms are licences for the manufacture of the above items, the particulars about their investment, licensed capacity, actual production achieved, items imported and repatriation of dividends; and

(d) what measures Government propose to take to break the monopoly of foreign firms in the manufacture of these items.

(e) the name and capacity, number and date of the Industrial Licence applications for bulk-drugs manufactured by: M/s. May & Baber Ltd.;

Request received from D. P. A. on 7-6-1975 for extension of time upto 31st July, 1975. No further extension sought for.

26. USQ No. 6788 dt. 16-4-74 by Shri Khemchandbhai Chavda.

27. USQ No. 7868 dt. 23-4-74 by Shri Khemchandbhai Chavda.

(c) and (d). The information is being collected and will be laid on the Table of the House.

Partly implemented vide statement laid in Lok Sabha on 28-7-74. Request received from DPA on 3-2-75 for ex-



regard to formulations is being collected and will be laid on the Table of the House.

(b) name and capacity, number and date of Industrial Licence/approval letter for various formulations based on bulk drugs referred to in (a) above;

(c) production for each of these items for the last three years; and

(d) whether May & Baker has made large investments abroad during the last three years and, if so, the facts thereof.

(d) It was *inter-alia* stated that information for 1973 is being collected and will be laid on the Table of the House.

(MINISTRY OF RAILWAYS)

The estimated loss of earnings and property suffered by the Indian Railways during the period 1st April, 1973 to 31st January, 1974 due to strikes.

28. USQ. No. 93 dt. 19-2-74 by Shri Mukhtiar Singh Malik.

The information is being collected and will be laid on the Table of the Sabha.

29. USQ. No. 7787 dt. 23-4-74 by S/Shri Mukhtiar Singh Malik and Birender Singh Rao.

(a) the names of the Railway Engineering Training Institutes which are at present functioning in the country;

(b) the amount of grant or amount spent by Railways on each institute during the last three years, year-wise;

(c) the number of students who underwent training in each institute during the same period; and

(d) whether any criteria has been laid down for the selection of candidates for the training and if so, the salient features thereof.

(a) to (d). The information is being collected and will be laid on the Table of the Sabha. Request received from DPA on 11-3-75 for extension of time upto 31-3-75. No further extension sought for.

## (MINISTRY OF STEEL &amp; MINES)

30. USQ No. 6489 dt. 11-4-74 by Shri Y. Bawara Reddy.
- (a) whether Government have allowed some private manufacturers to process coke in certain States; and
- (b) if so, the salient features and reasons therefor.
- Request received from DPA on 31-10-74 for extension of time upto 11-1-75. No further extension sought for.
31. USQ No. 6497 dt. 11-4-74 by Shri Shankar Dayal Singh.
- (a) the number of such officers in B.C.C.L. and Coal Authority as are drawing more than Rs. 1,000 as pay;
- (b) the justification for keeping the Headquarters of Coal Authority in Calcutta and the number of officers and employees working there;
- (c) the amount of travelling allowance drawn by the officers of B.C.C.L. and Coal Authority in 1973; and
- (d) the amount of pay, House Rent Allowance and other allowances drawn by the Chairman of Coal Authority as also other facilities enjoyed by him and the number of visits paid by him to Dhanbad coal field during the last one year.
- The information is being collected and will be laid on the Table of the House.
- Request received from DPA on 28-1-75 for extension of time upto 31-3-75. No further extension sought for. (Since Implemented on 7-8-1975).
32. USQ No. 6550 dt. 11-4-74 by Shri Sakri Kumar Sarkar.
- (a) whether the country received mining equipments from Soviet Union by an agreement in June, 1956;
- (b) the main features of the agreement; and
- (c) the particulars of equipments supplied by Soviet Union and the names of coal companies that utilised the same with results thereof.
- The information is being collected and will be laid on the Table of the House as soon as it is received.

33. USQ. No. 8317 dt. 25-4-74  
Shri Ramavtar Shastri.
- by (a) whether the stock of coal at Tapa Colliery pit-head in Hazaribagh District has depleted considerably;
- (b) if so, the facts thereof; and
- (c) the persons responsible for this coal shortage and the action taken against them.
- (a) to (c). The information is being collected and will be laid on the Table of the House.
- Request received from DPA on 8-7-75 for extension of time up to 30-9-75.
34. USQ. No. 9801 dt. 9-5-74  
Shri K. M. Madhukar and Shri Ramavtar Shastri.
- by (a) whether any colliery manager, personnel officers, area managers, sub-area managers of the B.C.L.L. are involved in various criminal cases in the court of Dhanbad; if so, the names of these officers and the nature of cases pending against them; and
- (b) the action Government are contemplating against these officers.
- (a) & (b). The information is being collected and will be laid on the Table of the House in due course.
- Request received from DPA on 9-9-74 for extension of time up to 9-11-74. No further extension sought for.
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## ANNEXURE II

(Vide para 3 of Minutes of the Second sitting)

*Details of pending assurances for which the Department of Parliamentary Affairs have requested for extension of time and recommendations of the Committee thereon.*

Sl. No.	Particulars of Assurance	Extension granted by the Committee upto	Observations of the Committee
1	2	3	4
1	Unstarred Question No. 2289 dated 27-11-73 by Shri N. K. Sanghi regarding investment made and profits earned by foreign drug companies. (Petroleum and Chemicals).	31-8-1975	The Committee wanted to know what information had been collected so far and desired that implementation of the assurance be expedited.
2	Starred Question No. 530 dated 18-12-73 by Shri D. B. Chandra Gowda regarding child marriages in the country. (Law, Justice and Company Affairs).	30-9-1975	
3	Unstarred Question No. 8529 dated 6-5-69 by Shri Chand Goyal regarding teachers participation in the elections of the Legislative Councils from the Teachers' constituencies. (Law, Justice and Company Affairs).	31-12-1975	
4	Unstarred Question No. 986 dated 1-6-71 by Shri S. Radhakrishnan regarding demand by Tamil Nadu Government for giving right to Primary Teachers to elect representatives for Legislative Council. (Law, Justice and Company Affairs).	31-12-1975	
5	Unstarred Question No. 7494 dated 10-8-71 by Shri Phool Chand Verma regarding reduction in age of franchise. (Law, Justice and Company Affairs).	31-12-1975	
6	Unstarred Question No. 220 dated 16-11-71 by Sarvaswari N. Shivappa, C. K. Chendrappan and R. V. Bade regarding lowering of voting age. (Law, Justice & Company Affairs.)	31-12-1975	
7	Supplementary by Dr. Laxminarayana Pandeya on Starred Question No. 164 dated 10-8-72 regarding Comprehensive Industrial Relations Law. (Labour).	End of Monsoon Session	The Committee wanted to know the progress made so far in the matter and desired that implementation of the assurance be expedited.

1	2	3	4
8	Starred Question No. 71 dated 26-5-71 by Sarvashri Rabyasunderam and B.S. Bhaura regarding formation of Inter-State Council. (Home Affairs).	30-10-1975	
9	Unstarred Question No. 9495 dated 13-5-70 by Sarvashri Suraj Khan and Yajna Datt Sharma regarding Report of Tariff Commission on pricing of Viscose Filament Yarn. (Commerce).	31-7-1975	The Committee desired to know the progress made so far in the matter.
10	Unstarred Question No. 4004 dated 26-8-70 by Shri Mangalathumadam regarding price of Rayon Yarn. (Commerce).	31-7-1975	Do.
11	Unstarred Question No. 3469 dated 30-6-71 by Sarvashri N.K. Sanghi, Jyotirmoy Bosu and Sat Pal Kapur regarding Tariff Commission's Report on Nylon Yarn Prices. (Commerce).	31-7-1975	Do.
12	Unstarred Question No. 2252 dated 31-11-71 by Shri H.K.L. Bhagat regarding revision of prices of Rayon—Filament Yarn. (Commerce).	31-7-1975	Do.
13	Unstarred Question No. 6324 dated 16-5-72 by Shri G. Y. Krishnan regarding pricing formula for Rayon / Nylon Yarn. (Commerce).	31-7-1975	Do.
14	Culling Attention Notice dated 30-7-73 regarding reported hundred per cent increase in the price of nylon and artificial yarn. (Commerce).	31-7-1975	Do.
15	Unstarred Question No. 7444 dated 18-4-73 by Shri Ramavarar Shastri regarding complaint against the grant of pension. (Home Affairs).	30-9-1975	
16	Unstarred Question No. 1976 dated 3-8-73 by Shri Jyotirmoy Bosu regarding remittances by foreign companies with foreign majority Shares. (Finance).	30-8-1975	The Committee desired to know the progress made so far in the matter.
17	Unstarred Question No. 899 dated 27-7-73 by Shri Madhu Limaye regarding grant of import entitlement to shareholders of Maruti Ltd. (Commerce).	30-9-1975	

## MINUTES

### THIRD SITTING

The Committee met on Friday, the 3rd October, 1975 from 11.00 hours to 13.20 hours.

#### PRESENT

Shri B. K. Daschowdhury—*Chairman*

#### MEMBERS

2. Shri Syed Ahmed Aga
3. Shri Jagadish Bhattacharyya
4. Shri Narendra Singh Bisht
5. Shri B. R. Kavade
6. Shri Kinder Lal
7. Shrimati T. Lakshmikanthamma
8. Shri Mulki Raj Saini
9. Shri Ramshekhar Prasad Singh
10. Shri Satyendra Narayan Sinha

#### SECRETARIAT

Shri K. D. Chatterjee—*Chief Examiner of Questions.*

Shri S. N. Khanna—*Senior Examiner of Questions.*

2. At the outset, the Chairman expressed his sorrow on the sad demise of Shri K. Kamaraj, M.P. on 2nd October, 1975. Thereafter, the Committee passed the following resolutions:—

“The Committee place on record their profound sense of sorrow over the passing away of Shri K. Kamaraj, sitting Member of Lok Sabha, a senior Leader and a veteran freedom fighter.”

The Members stood in silence for one minute as a mark of respect to his memory.

The Committee desired that a copy of the resolution be forwarded to the bereaved family.

3. The Committee then considered their draft Twelfth Report and adopted the same with slight modifications.

4. The Committee authorised the Chairman, and in his absence Shri Narendra Singh Bisht, M.P. to present the Report during the next Session of Lok Sabha.

\* \* \* \* \*

*The Committee then adjourned.*

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\*\*\*Paras 5 to 8 relate to other matters and have accordingly been omitted.

## APPENDIX I

(Vide para 31 of the Report).

**Statements showing the position of assurances as on 8th August, 1975**

(i) *Assurances pertaining to the Fourth Lok Sabha.*

Session	No. of pending assurances pertaining to Fourth Lok Sabha* selected by the Committee for being pursued further as on 9-4-75	No. of assurances implemented/ dropped upto 7-8-75 (last date of laying of implementation statements)	No. of assurances outstanding.
Sixth Session, 1968 . . . . .	1	1	Nil
Seventh Session, 1969 . . . . .	2		2***
Eighth Session, 1969 . . . . .	2		2 %
Ninth Session, 1969 . . . . .	2		2@
Tenth Session, 1970 . . . . .	2		2£
Eleventh Session, 1970 . . . . .	5		5†
Twelfth Session, 1970 . . . . .	5	5	Nil
<b>TOTAL :</b> . . . . .	<b>19</b>	<b>6</b>	<b>13</b>

\* 573 pending assurances were originally selected by the First Committee ((1971—72) of Fifth Lok Sabha for being pursued further.

\*\*\* Ministries of Information and Broadcasting & Law .

% Ministry of Law and Department of Social Welfare.

@ Ministries of Health and Information and Broadcasting.

£ Ministries of Commerce and Finance.

† Ministries of Commerce, Home and Department of Social Welfare.



## (C) Assurances pertaining to the Fifth Loh-Sabhd

Session	No. of assurances <sup>a</sup> called out.	No. of assurances implemented/dropped	No. of assurances outstanding.
First Session, 1971 .	42	42	Nil
Second Session, 1971	1007	1003	4
Third Session, 1971	347	348	5
Fourth Session, 1972 .	831	826	5
Fifth Session, 1972. . . .	351	349	2
Sixth Session, 1972. . . .	398	396	2
Seventh Session, 1973 . . . .	847	832	15
Eighth Session, 1973 . . . .	426	411	15
Ninth Session, 1973 . . . .	490	467	23
Tenth Session, 1974 . . . .	865	817	48
Eleventh Session, 1974 . . . .	362	315	47
Twelfth Session, 1974 . . . .	561	409	152
Thirteenth Session, 1975 . . . .	898	436	462
TOTAL . . . . .	7425	6645	*780

\*For Ministry-wise details, please see next page.

## (ii). Ministry-wise details of outstanding assurances

85

Ministry/Department	Session of Fifth Lok Sabha													Total
	2nd	3rd	4th	5th	6th	7th	8th	9th	10th	11th	12th	13th		
Agriculture & Irrigation . . . . .						1	1	3	6	3	16	53	83	
Commerce . . . . .		1	1	1		1	2	2	1		6	8	23	
Communications . . . . .												3	3	
Defence . . . . .						1				1	1	1	4	
Edu., S.W. & Culture . . . . .			2			1	1	3	4	9	22	42	42	
External Affairs . . . . .												2	2	
Finance . . . . .														
Health & Family Planning . . . . .						1	3	3	6	10	28	73	124	
Heavy Industry . . . . .									10	3	17	25	55	
Home Affairs . . . . .				1										
Industry & Civil Supplies . . . . .							1	1	2	2	8	14	14	
Inf. and Broadcasting . . . . .									1		2	6	9	
Energy . . . . .										1	6	9	16	
Labour . . . . .				1		1			1	4	7	19	34	
Law, Justice & C. Affairs . . . . .			2	1		1		2	4	1	5	21	38	
Petroleum & Chemicals . . . . .			1			2	6	4	5	3	7	18	92	

Planning . . . . .	I								3	4
Railways . . . . .									25	37
Shipping & Transport . . . . .										1
Steel & Mines . . . . .									13	26
Supply & Rehabilitation . . . . .									7	8
Tourism & Civil Aviation . . . . .									6	7
Works & Housing . . . . .									19	22
Atomic Energy . . . . .										
Science & Technology . . . . .									1	2
Pers. & Adm. Reforms. . . . .									6	8
TOTAL									152	180